

**FORM A
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF RIGHT ENGINEERS AND EQUIPMENT INDIA PRIVATE LIMITED

1.	Name of corporate debtor	RIGHT ENGINEERS & EQUIPMENT INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	25th June 2008
3.	Authority under which corporate debtor is incorporated / registered	RoC-Bangalore
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29253KA2008PTC046899
5.	Address of the registered office and principal office (if any) of corporate debtor	No.25, 'D' Cross, Bilekahalli Industrial Area, Banneraghatta Road, Bangalore - 560076
6.	Insolvency commencement date in respect of corporate debtor	29th October 2019 (Order received on 20-11-2019)
7.	Estimated date of closure of insolvency resolution process	26-04-2020
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Addanki Haresh Registration No: IBBI/IPA-001/IP-P01064/2017-2018/11757
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No.36/1, 2nd Floor, Munivenkatappa Complex, Bellary Road, Ganganagar, Bangalore - 560032 Email: addanki.haresh@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No.36/1, 2nd Floor, Munivenkatappa Complex, Bellary Road, Ganganagar, Bangalore - 560032 Email: addanki.haresh@gmail.com
11.	Last date for submission of claims	04-12-2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	http://www.ibbi.gov.in/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **M/s Right Engineers and Equipment India Private Limited** on 29-10-2019.

The creditors of **M/s Right Engineers and Equipment India Private Limited**, are hereby called upon to submit their claims with proof on or before 04-12-2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-ADDANKI HARESH

Interim Resolution Professional

Date: 20/11/2019

Place: Bengaluru

IBBI/IPA-001/IP-P01064/2017-2018/11757

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